

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.7338 of 2019

Bindhyachal Singh, aged about 51 years, S/o Late Braj Raj Singh, R/o
Flat No.2/ A, Block-B, Gupteshwar Complex, Benar Banda, P.O. Benar
Banda, P.S. Benar Banda, Dist. Dhanbad

.... Petitioner

Versus

1. Bharat Coking Coal Limited having its registered office at Koyla Bhawan, P.O.-Koyla Nagar, P.S. Saraidhela, District Dhanbad through its Chairman cum Managing Director, Bharat Coking Coal having its office at Koyla Bhawan, P.O. Koyla Nagar, P.S. Saraidhela, District Dhanbad
2. The Chairman cum Managing Director, Bharat Coking Coal, having its office at Koyla Bhawan, P.O. Koyla Nagar, P.S. Saraidhela, District Dhanbad
3. The Director (Personnel) Bharat Coking Coal Limited, Koyla Bhavan, P.O. Koyla Nagar, P.S. Saraidhela, Dhanbad, Jharkhand
4. The Director (Finance), Bharat Coking Coal Limited, Koyla Bhavan, P.O. Koyla Nagar, P.S. Saraidhela, District Dhanbad
5. The General Manager, Bharat Coking Coal Ltd., Bastacolla Area, Koyla Bhavan, P.O. Koyla Nagar, P.S. Saraidhela, Dhanbad, Jharkhand
6. The Chief Manager (CM), System of EPD, Bharat Coking Coal Limited, Koyla Bhavan, P.O. Koyla Nagar, P.S. Saraidhela, Dhanbad
7. The Finance Manager, Area II, Bharat Coking Coal Limited, Koyla Bhavan, P.O. Koyla Ngar, P.S. Saraidhela, Dhanbad

.... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Kumar Sundaram, Advocate

For the Respondents : Mr. Amit Kumar Das, Advocate

05/24.06.2020 Heard Mr. Kumar Sundaram, learned counsel for the petitioner and Mr. Amit Kumar Das, learned counsel for respondents-BCCL.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

The petitioner has preferred this writ petition for direction upon the respondents to take final decision on the proposal forwarded by the H.O.D. (Admn.), Bharat Coking Coal Ltd. with regard to

continuation of payment of house rent allowance to the petitioner.

Learned counsel for the petitioner submits that representation is already there and the recommendation is also there to take decision but no decision has been taken as yet.

Learned counsel for respondents-BCCL fairly submits that if the petitioner will file fresh representation before the respondent no.3, he shall consider the case of the petitioner in accordance with Rule, Regulation and Guidelines of BCCL and will pass appropriate order in accordance with law.

In view of above facts, if the petitioner approaches before respondent no.3 by way of filing fresh representation along with all documents on which the petitioner is relying within a period of four weeks and if such representation is filed within the aforesaid period, the respondent no.3 will pass appropriate order in accordance with Rule, Regulation and Guidelines and precedent of BCCL within a period of six weeks thereafter.

With the aforesaid observation and direction, this writ petition stands disposed of.

(Sanjay Kumar Dwivedi, J.)

Anit